

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-1777/(MB/2017)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.08.2018**

NAME OF THE PARTIES: Megamet Steels Pvt. Ltd.

v/s.

SP Infrazone Pvt. Ltd.

SECTION 8 & 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

21. C.P. (IB)-1777/(MB/2017)

No representation from the side of the petitioner. The counsel for the Corporate Debtor submits that there is a likelihood of settlement in this matter and requests time. Time granted. List this matter on 21.08.2018.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)